

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**

(IB)-1140(ND)2019

COARM:

PRESENT: MR. L.N. GUPTA  
HON'BLE MEMBER(T)

MS. INA MALHOTRA  
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.09.2019

NAME OF THE COMPANY: M/s. Prayag Polytech Pvt. Ltd. V/s. Grow Max  
India Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 9 of IBC, 2016

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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Present:	Mr. Vipul Ganda, Ms. Deepika Ganda, Ms. Preeti, Mr. Aman Chaudhary and Mr. Milan Aggarwal, Advocates for the Petitioner Mr. Parveen Kumar Aggarwal, Advocate for the Respondent			
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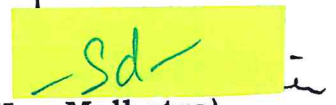
**ORDER**

Ld. Counsels submits that a compromise has been effected pursuant to which the Corporate Debtor shall tender a Demand Draft of Rs. 14,11,000/- in full and final settlement of the claim during the course of the day. In view of the same, Ld. Counsel submits that subject to the receipt of the Demand Draft today, no further grievance shall survive. In view of the same, he wishes to withdraw the present petition with liberty to seek its restoration in the event of default of compliance.

Disposed off accordingly.



(L.N. Gupta)  
Member (T)



(Ina Malhotra)  
Member (J)

(Sapna)